

3

OAH/95  
(c)

8

Serial No. of Order	Date of Order	Order with Signature	Office note as to action ( if any ) taken on order
6	21.4.95	<p>Respondents' counsel seeks further time to comply with the order dated 7.3.1993 of this Tribunal, when 45 days <sup>been</sup> has been fixed to obey the order directing payment of arrears as stated therein. None present for the petitioner. Further 30 days time granted finally.</p> <p style="text-align: right;">L</p> <p>VICE-CHAIRMAN 8/3/95 MEMBER (ADMINISTRATIVE)</p>	<p>Re: Interim order - copy of file Adm 2/95 Bench 1/3/95</p> <p>Counter has been filed. 08. No. 1 may kindly be seen. for further orders.</p> <p>8/3/95 6/3</p> <p>13 bench</p> <p>08. No. 5 dt. 7.3.95</p> <p>A copy of orders dt. 7.3.95 may be handed over to the counsel for both sides.</p> <p>8/3/95 8/3/95 S. O.</p> <p>Received copy of order dt 7/3/95 A. A. A.</p> <p>Received a copy 8/3/95 from 8/3/95 A. A. A.</p>